

discuss this matter. In fact, if we take the total number of hours spent on this question, the government cannot be accused, the ruling party cannot be accused, of trying to avoid it.

In regard to increased dearness allowance, the Pay Commission is considering the whole question and it is trying its level best to submit an early report.

SHRI S. M. BANERJEE : Sir, this has nothing to do with Pay Commission. This is a separate issue.

13,00 hrs.

SHRI KARTIK ORAON (Lohardaga) : I want to ask one thing. Perhaps you are aware, Sir, the Scheduled Castes and Scheduled Tribes Amendment Bill was postponed after the general discussion which is unprecedented in the history of the Lok Sabha. That is a Bill which affects millions of scheduled castes and scheduled tribes in India who have been denied the opportunity of privileges for them. Shri Hanumanthaiya who was then the Minister of Law and Social Welfare assured the House that it will be brought in the same very Session. Now, it has not been done. Will the Minister give a hint when will it be brought ?

SHRI RAJ BAHADUR : I shall make enquiries from my colleague, the Minister concerned, and then inform the House.

CENTRAL SALES TAX (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill further to amend the Central Sales Tax Act, 1956.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Central Sales Tax Act, 1956.”

The motion was adopted.

SHRI K. R. GANESH : Sir, I introduce† the Bill.

13.02 hrs.

STATUTORY RESOLUTION RE : PROCLAMATION IN RELATION TO THE STATE OF PUNJAB AND PUNJAB STATE LEGISLATURE (DELEGATION OF POWERS) BILL—

Contd.

MR. SPEAKER : The House will now proceed with the further discussion of the Statutory Resolution Re : Proclamation by the President in relation to Punjab and Punjab State Legislature (Delegation of Powers) Bill. Shri Darbara Singh.

श्री:बरबारा सिंह (होशियारपुर) : अध्यक्ष महोदय, मैं अर्ज कर रहा था कि बहुत अच्छा हुआ कि यह सरकार चली गई जो अकालियों की थी। वह कार्रवाई दूसरी सारी चीजों से भरी पड़ी थी। मैंने एक उदाहरण दिया था कि उनकी वाकफियत किस इन्तहा तक चली गई है। दो एम० ए० पास लोगों ने दख्खिस्त दी लौकरी के लिए। उनमें से एक एम० ए० फस्ट क्लास था और एक एम० ए० थर्ड क्लास था। एम० ए० फर्स्ट क्लास के लिए सरकार यह कहने लगी कि आप के साथ तो सिर्फ एक ही लिखा हुआ है, हम तो तीन वाले को लेंगे। यह रिकार्ड पर है कि थर्ड क्लास वाले को लिया लेकिन फर्स्ट क्लास वाले को नहीं लिया क्योंकि उसके साथ एक ही लिखा हुआ था। मैं बतलाना चाहता हूँ कि यह तो उनकी वाकफियत की इन्तहा। मैं इसके बारे में उसको दोहराना नहीं चाहता जो मैं पहले ही कह चुका हूँ।

13.03 hrs.

[**MR. DEPUTY-SPEAKER** in the Chair]

इसके बाद आप देखिये कि इवैकवी प्रापर्टी का क्या हाल किया है। डेढ़ करोड़ रुपया खर्च करके सतलज रिवर के दोनों तरफ बांध लगाये गये। बांध लगा कर उसमें करीब एक लाख

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†Introduced with the recommendation of the President.